

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:6409
ANSWERED ON:15.05.2012
MOVIE CLASSIFICATION
Rao Shri Sambasiva Rayapati

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the criteria followed by the Central Board of Film Certification (Central Board of Film Certification) in classifying the movies;
- (b) Whether the Central Board of Film Certification proposes to review its criteria;
- (c) If so, the outcome thereof; and
- (d) The steps taken/proposed to be taken by CBFC to have an unbiased classification of movies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN)

- (a) : In accordance with Section 5A of Cinematograph Act 1952, the certification is accorded in four categories namely "U", "UA", "A" and "S" depending upon the suitability of the film for unrestricted or restricted viewing as the case may be.
- (b) to (d) : In the proposed amendment to Cinematograph Act, introduction of new categories namely "12+" and "15+" has been envisaged in place of existing "UA" category.